

members of the said Telephone Advisory Committee; and

(b) If not, the probable time by which the Telephone Advisory Committee is expected to be reconstituted?

**THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA):**

(a) No.

(b) The matter is under active consideration of the Government and nominations are likely to be finalized within the next one month.

**Opening of Transit Sections for Mail Service due to Diversalcn of Route of Assam Mail**

**2400. SHRI RAMAVATAR SHASTRI:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether for facility of Mail service there is a proposal for opening transit sections from Kiul to Allahabad and Kiul to Jaipalguri, as a result of the proposed diversion of the route of Assam Mail from Delhi to Barauni to that of New Delhi to New Jaipalguri; and

(b) if not, the steps proposed to be taken by Government in this regard?

**THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA):** (a)

No, Sir. The proposal of the Railways to divert Assam Mail via Kiul and Farakka has been dropped for the present, and it will continue to run via Barauni.

(b) Does not arise.

**Advocacy of strong Centre by Former Chief Justice of India**

**2401. SHRI RAJDEO SINGH:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of a speech made by the former Chief Justice

of India at Chandigarh on the 3rd November, 1971 in which he advocated a strong Centre as the "only solution of the dissaporous tendencies which the misplaced sovereignty of the States has brought to the fore"; and

(b) if so, the reaction of Government to it?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT):** (a) Yes, Sir.

(b) The former Chief Justice of India has dealt with difficult and complex questions involving the basic approach to the Constitution. Questions relating to Centre-State relations have been studied in depth by the Administrative Reforms Commission and the Study Team appointed by the Commission. The Administrative Reforms Commission have come to the conclusion that "the provisions of the Constitution governing Centre-State relations are adequate for the purpose of meeting any situation or resolving any problem that may arise in this field." The recommendations of the Administrative Reforms Commission on Centre-State relationships are under examination.

**Uranium Deposits in Himachal Pradesh and Uttar Pradesh**

**2402. SHRI RAJDEO SINGH  
SHRI HARI KISHORE SINGH:**

Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether new deposits of uranium have been located in several parts of the country; and

(b) whether these finds are likely to influence the Government to revise its atomic policy?

**THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS, MINISTER OF HOME AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI INDIRA GANDHI) :**

(a) The Atomic Minerals Division is continually extending the magnitude of indicated reserves of uranium through an intensive programme of prospecting, deep hole drilling and exploratory mining. Several promising areas are under investigation. However, for the present, workable deposits in any significant quantity are available only in the Singhbhum Thrust Belt area.

(b) No, Sir.

**Issue of Letters of Intent for setting up of Projects**

2403. SHRI RAJDEO SINGH : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether for three projects viz., Blades, Bulbs and Scooter plants, Letters of Intent were issued to the Uttar Pradesh State Industrial Development Corporation ;

(b) whether, while issuing the Letters of Intent, three places—Sandila in Hardoi District, Unnao and Lucknow—were mentioned as sites for the three projects ; and

(c) if so, the reasons and criteria for naming the location, while ignoring more than two dozen most backward Districts in the State ?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI GHANSHYAM OZA) :**

(a) Letters of Intent have been issued to U.P. State Industrial Development

Corporation for two projects i. e. Scooter and Blades projects. For Bulbs project the letter of intent has not yet been issued.

(b) The Scooter project is proposed to be located at Unnao or at Sandila in Hardoi District. The Razor blades project is proposed to be set up in a backward district of U. P.

(c) The decision regarding the location of projects to be set up by the State Industrial Development Corporation is largely within the direction of the State Government concerned. This Ministry generally goes by the recommendations made by the State Governments in such cases.

**राज्यों में प्रति व्यक्ति आय**

2404. श्री नरेन्द्र सिंह बिष्ट : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1951 और 1961 की जनगणना के अनुसार प्रति व्यक्ति आय की तुलना में प्रत्येक राज्य और समूचे देश की प्रति व्यक्ति आय कितनी-कितनी है ;

(ख) वर्ष 1951 और 1961 की जनगणना के अनुसार प्रति व्यक्ति आय की तुलना में उत्तर प्रदेश में और उत्तर प्रदेश के प्रत्येक जिले में प्रति व्यक्ति आय कितनी-कितनी है ; और

(ग) एक ओर विभिन्न राज्यों की प्रति व्यक्ति आय में असमानता को दूर करने और दूसरी ओर उत्तर प्रदेश के विभिन्न जिलों की प्रति व्यक्ति आय में असमानता को दूर करने के लिए सरकार द्वारा क्या कार्यवाही की गई है या करने का विचार है ?